

DASMUNSI): (a) to (d). The cold storage of Marine Products Export Development Authority is functioning from 7.2.89. Government is considering various options for its disposal in the meantime, the storage has been handed over to the Seafood Export Association of India, Cochin for operation and management from 7.2.1989, on loan basis, for a period of six months, on certain terms and conditions, to tide over the difficult situation being faced by the Industry for want of adequate frozen storage facilities in and around Cochin in the context of a general slump in demand for seafood particularly in Japan and consequent accumulation of stocks.

New Train on Bombay-Ratlam-Dohad-Vadodra-Delhi Route

7437. **SHRI SOMJIBHAI DAMOR:** Will the Minister of RAILWAYS be pleased to state:

(a) whether there is any proposal to introduce a new express train between Bombay and Delhi via Vadodara, Dahod and Ratlam; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF RAILWAYS (SHRI MADHAVRAO SCINDIA): (a) No, Sir.

(b) Does not arise.

Ramagundam-Nizamabad Railway Line

7438. **SHRI G. BHOOPATHY:** Will the Minister of RAILWAYS be pleased to state:

(a) whether there is any proposal to undertake the construction of railway line linking Ramagundam and Nizamabad touching Karimnagar town during 1989-90; and

(b) if not, the reasons therefor and when

Government propose to take up this work?

THE MINISTER OF STATE OF THE MINISTRY OF RAILWAYS (SHRI MADHAVRAO SCINDIA): (a) and (b). A survey was carried out for BG railway lines Nizamabad-Jagtial-Ramagundam, Pedapalli-Jagtial via Karimnagar and Uppal-Jagtial via Karimnagar, in 1985. The project was found to be financially unremunerative. As such, there is no proposal to take up its construction.

Insurance claims in respect of Riots in Andhra Pradesh

7439. **SHRI V. SOBHANADREESWARA ROA:** Will the Minister of FINANCE be pleased to state:

(a) whether the insurance companies have been given instructions to help December, 1988 Andhra Pradesh disturbances victims just on the same line as the November, 1984 Delhi riot victims were helped;

(b) if so, the detailed thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF ECONOMIC AFFAIRS IN THE MINISTRY OF FINANCE (SHRI EDUARDO FALERIO): (a) to (c). Following instructions from the Government for quick settlement of the claims arising out of riots in Andhra Pradesh, the general insurance industry has given various relaxations for handling these claims, such as, acceptance of the certificate from the district officials in lieu of regular F.I.R./Police Report/Fire Brigade Report, acceptance of the extracts from the records of Regional Transport Authorities in case of loss of R.C. Book and resultant delay in obtaining duplicate R.C. Book, acceptance of evidence from sources like Commercial Tax Returns/Damage Certificate by district authorities in cases where

accounts books are not available, enhancement of the financial authority of the Regional Managers by one step higher to expedite disposal of claims at that level etc. Where insurance policies could not be renewed in time due to riotous conditions and where claims have been reported, such claims can be considered on expiring terms and conditions provided renewal advices alongwith premium were received immediately after normalisation of the situation. In addition to the above relaxations, the GIC has asked the companies to appoint large number of surveyors including surveyors from outside the State of Andhra Pradesh in order to expedite finalisation of survey reports.

Similar relaxations, as given for dealing with the claims arising out of riots in Coastal Andhra Pradesh, were given for handling claims arising out of Delhi Riots in October/November, 1984. However, at that time, the Riot Risk was not covered as a standard peril but it was to be included as an extraneous peril on payment of additional premium. This consideration does not apply in the case of Andhra Pradesh Riots as Riot, Strike and Malicious Damage Risks have since been included in the standard cover under Fire and Motor Policies.

[*Translation*]

Accidents and Thefts on Damoh-Katni Section

7440. SHRIDALCHANDERJAIN: Will the Minister of RAILWAYS be pleased to state:

(a) the number of goods train accidents that took place last year between Damoh and Katni section and the extent of loss suffered in terms of bogies of goods trains and goods;

(b) whether Government are aware of repeated accidents and theft of goods on this section and if so, the action taken to prevent these accidents;

(c) whether similar accidents also took place between Sagar and Damoh and if so, the extent of loss suffered in terms of bogies and goods; and

(d) the steps being taken to prevent them?

THE MINISTER OF STATE OF THE MINISTRY OF RAILWAYS (SHRI MADHAVRAO SCINDIA): (a) to (d). Information is being collected and will be laid on the Table of the Sabha.

World Bank Assistance for Bihar Projects

7441. SHRI CHANDRA KISHORE PATHAK: Will the Minister of FINANCE be pleased to state the details of on-going projects with World Bank assistance in Bihar?

THE MINISTER OF STATE IN THE DEPARTMENT OF ECONOMIC AFFAIRS IN THE MINISTRY OF FINANCE (SHRI EDUARDO FALEIRO): The details of on-going projects in Bihar with World Bank assistance are furnished in the statement given below.